

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 106/Chd/CHD/2017  
along with  
CA Nos. 37 and 38 of 2017**

Mr. Aman Grover and Anr.

....Petitioners.


Versus.

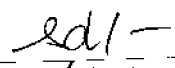
M/s. City Enterprises Private Limited and Ors.

....Respondent.

Present: Dr. Rajansh Thukral, Advocate with Ms. Surekha Thukral,  
Advocate for petitioners.  
Mr. Atul V Sood, Advocate for respondent Nos. 1 and 2.  
Mr. Pankaj Bhardwaj respondent No. 4 in person.

Mr. Atul V Sood, Advocate has also filed Power of Attorney for respondent No. 3. Respondent No. 4 is present in person. Learned counsel for the respondents and respondent No. 4 seek time to file reply to the main petition as well as the stay application on the grounds that some documents are yet to be procured. The matter is adjourned to 8.5.2017 for filing written statement and reply to stay application as well as arguments. The reply and written statement be filed at least three days before the date fixed with copy advance to the counsel opposite. Till the next date, learned counsel for the respondents submits that respondents will not sell the property of the company. However, if third party interest is created, the same will be without prejudice to the merits of the stay application.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

April 24, 2017.

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